

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "E" DELHI**

**BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER  
&  
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

I.T.A. No.1890/DEL/2023

<b>Maharaja Agrasain Aggarwal Ashram Trust (Haridwar)</b> C/o S.B. Garg & Co., CAs 20/17 Shakti Nagar New Delhi	Vs.	CIT(Exemption) New Delhi
TAN/PAN: AAETM8024E		
(Appellant)		(Respondent)

Appellant by:	None		
Respondent by:	Sh. Subhra Jyoti Chakraborty, CIT-DR		
Date of hearing:	05	03	2024
Date of pronouncement:	05	03	2024

**ORDER**

**PER PRADIP KUMAR KEDIA-AM:**

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Exemption), Delhi dated 25.04.2023 passed under Section 12AB(1)(b)(ii) of the Income Tax Act, 1961 (the Act).

2. None appeared on behalf of the assessee. However, an application for withdrawal of appeal has been filed by the General Secretary of the Trust- assessee wherein it has submitted as under:

*"Respected Sir,*

*The above mentioned appeal is fixed for hearing for 05-03-2024. In this regard, it is most humbly and respectfully submitted, for kind consideration and favourable action by your honour, as under:*

*It is submitted that after filing of the captioned appeal, the Id. CIT has allowed registration u/s 12AB of the Income Tax Act, 1961 vide order, dated 22.12.2023, w.e.f. AY 2021-22, copy of the order is enclosed herewith. Therefore, the captioned appeal has become in-fructuous.*

*Therefore, the Assessee seeks kind permission of the Hon'ble Bench to withdraw instant appeal.*

*Thanking You,*

*Yours Faithfully,*

*For Maharaja Agrasain Aggarwal Ashram Trust (Haridwar)*

*General Secretary  
Dated: 03.03.2024"*

3. Per contra, the Id. DR for the Revenue submitted that he has no objection to such withdrawal application *per se*.

4. In the light of the aforesaid application by the General Secretary of the Trust-assessee for withdrawal of the appeal, the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed in limine.

**Order pronounced in the open Court on 05/03/2024**

**Sd/-**

**[CHALLA NAGENDRA PRASAD]  
JUDICIAL MEMBER**

DATED: **/03/2024**

*Prabhat*

**Sd/-**

**[PRADIP KUMAR KEDIA]  
ACCOUNTANT MEMBER**